

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 34/TT/2019**

- Subject** : Petition for determination of transmission tariff of the assets covered under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavgada), Karnataka–Phase-II (Part A).
- Date of Hearing:** 11.2.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) & 17 Others.
- Parties present** : Shri Shri. Vallinayagam, Advocate, TANGEDCO  
Shri S.S. Raju, PGCIL  
Shri Amit Kumar Jain, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Dr. R. Kathiravan, TANGEDCO  
Ms. R. Alamelu, TANGEDCO

**Record of Proceedings**

The representative of the petitioner submitted that instant petition was initially filed in respect of three assets under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavgada), Karnataka-Phase-II (Part A). Later, vide affidavit dated 13.11.2019, it was submitted that Asset-II was split into Asset-II(a): 1 x 1500 MVA 400/220 kV ICTs alongwith associated bays at Tumkur (Pavgada) Sub-station, Asset-II(b): 1 x 500 MVA 400/220 kV ICTs alongwith associated bays at Tumkur (Pavgada) Sub-station and Asset-II(c): 1 x 125 MVA 400 kV Bus Reactor alongwith associated bays at Tumkur (Pavgada) Pooling Sub-station. He submitted that Asset-I, Asset-II(b), Asset-II(c) and Asset-III are anticipated to be put into commercial operation during 2019-24 period and hence the Petitioner will file a separate petition after they are put into commercial operation. Accordingly, in the instant petition, tariff is being claimed only for Asset-II(a) as it was put into commercial operation on 31.3.2019. He further submitted that scheduled COD of the subject assets was 21.1.2019 against which Asset II(a) was put into commercial operation on 31.3.2019 with a time over-run of 67 days. The estimated completion cost is within the approved FR cost and accordingly there is no cost over-run. He submitted that all the details called for in the ROP have been submitted. Thus, all the information required for tariff determination for the asset is available on record and



he prayed for grant of 90% of the Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 tariff Regulations for inclusion in POC computation.

2. Learned counsel for TANGEDCO submitted that as per the last ROP dated 18.11.2019, the petitioner was directed to submit the details based on which the bilateral billing was done and to produce the certificate of the Discoms for waiver of transmission charges and losses. He submitted that the claim of the petitioner that as per the last ROP, all the information has been furnished, is incorrect. In this regard, the learned counsel submitted that the petitioner has filed only the details of the generators and has not furnished proper certificates for RPO compliance. The petitioner has only submitted a NOC of Karnataka Discoms and no such certificate in respect of UP Discoms has been submitted. He further submitted that Regulation 7 of the 2010 Sharing Regulations requires submission of RPO certificate for waiver of transmission charges and losses and not the NOC. With regard to time over-run, the learned counsel submitted that Petitioner has not furnished proper justification for the delay in execution of the asset and has cited vague reasons. On the issue of sharing of transmission charges, he submitted that the generators are eligible for waiver of transmission charges after fulfillment of all relevant requirements and submission of RPO certificates, and if the generation is not ready, the transmission charges from the date of execution of the transmission assets till the date of commissioning of the generating station should be borne by the concerned generator.

3. The representative of the petitioner submitted that all the requirements for waiver of transmission charges for the generators and RPO certificates have already been submitted in Petition No.47/TT/2019. The Commission directed the petitioner to submit the same in the instant petition as well and to provide a copy of the same to the petitioner.

4. The Commission further directed the petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 9.3.2020:-

- a) Detailed statement for IDC in respect of foreign loans including date of drawal, element wise allocation of loan, rate of interest duly reconciled with the amount of IDC claimed vide Auditor's certificate dated 30.7.2019.
- b) Furnish and upload all the details based on which billing and RPO obligations for waiver of transmission charges and losses has been ascertained and finalized by the petitioner.

5. Subject to above, the Commission reserved the order in the petition.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

